



**IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL No.195/2026  
[Arising out of SLP (Crl.) No.21378/2025]**

**AADYA PRASAD TIWARI** **APPELLANT**

**VERSUS**

**STATE OF UTTAR PRADESH  
& ANR.** **RESPONDENTS**

**O R D E R**

1. Leave granted.
2. The High Court of Judicature at Allahabad, by the impugned judgment and order dated 14<sup>th</sup> October, 2025, has rejected the appellant's prayer for bail.
3. Appellant, figuring as an accused in FIR No.322 of 2021 dated 21<sup>st</sup> September, 2021 registered at Police Station George Town, District

Prayagraj under Section 306 of the Indian Penal Code, 1860, was arrested on 22<sup>nd</sup> September, 2021. However, the police report (charge-sheet) has been filed also under Sections 120-B and 302 of the Indian Penal Code, 1860.

4. We have heard learned counsel appearing for the parties.

5. Charge-sheet was filed on 18<sup>th</sup> November, 2021. The prosecution proposes to record the evidence of 150 witnesses to drive home the charges against the appellant. As on date, only 3 witnesses have been examined.

6. It is, therefore, clear that the trial is likely to take time to conclude. Even otherwise, the appellant does not appear to be the principal accused.

7. In view thereof, we are of the considered opinion that further detention of the appellant pending trial is not necessary. The appeal, thus,

deserves acceptance and the appellant may be admitted to an order for grant of bail.

8. Accordingly, we set aside the impugned judgment and order.

9. Appellant shall be released on bail, subject to furnishing of bail bonds to the satisfaction of the trial court and subject to such other terms and conditions as may be imposed by it.

10. Needless to observe, the appellant shall not, directly or indirectly, by making inducement, threat or promise, dissuade any person acquainted with the facts of the case from disclosing such facts to the court.

11. In the event there is any breach of the terms and conditions for grant of bail, the trial court shall be at liberty to cancel the bail of the appellant.

12. It is also ordered that the appellant shall diligently attend proceedings of the trial, unless

exempted. If he abstains from attending the proceedings without justifiable cause, that could also be seen as breach of the conditions for grant of bail and the trial court will be free to pass appropriate orders.

13. We clarify that the observations made in this order and grant of bail will not be treated as findings on the merits of the case.

14. The appeal is, accordingly, allowed on the aforesaid terms.

15. Pending application(s), if any, shall stand disposed of.

.....J.  
**(DIPANKAR DATTA)**

.....J.  
**(SATISH CHANDRA SHARMA)**

**New Delhi;**  
**January 12, 2026.**

ITEM NO.28

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)  
No(s).21378/2025

[Arising out of impugned final judgment and order  
dated 14-10-2025 in CRMBA No.28501/2022 passed by  
the High Court of Judicature at Allahabad]

AADYA PRASAD TIWARI

Petitioner

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondents

FOR ADMISSION

I.A. No.338783/2025-EXEMPTION FROM FILING O.T.

Date : 12-01-2026 This matter was called on for  
hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Dr. Sunil Kumar Agarwal, AOR  
Mr. Man Singh Chauhan, Adv.  
Mr. Rajeev Kumar Bansal, Adv.  
Mr. Amarjeet Sahani, Adv.  
Mr. Sachin Kumar Srivastava, Adv.  
Mrs. Mamta Singh, Adv.  
Mr. K. Jayakaran, Adv.  
Mr. Madan Lal Daga, Adv.  
Ms. Shweta Bhardwaj, Adv.

**For Respondent(s) :Mr. Adarsh Upadhyay, AOR  
Ms. Pallavi Kumari, Adv.**

Mr. Rajkumar Bhaskar Thakare, ASG  
Mr. Nachiket Joshi, Sr. Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rishikesh Haridas, Adv.  
Mr. Amit Sharma-b, Adv.  
Mr. Amrita Behera, Adv.

Mr. Aman Dwivedi, Adv.  
Mr. Prafull Bhardwaj, Adv.  
Mr. Siddharth Jain, AOR

**UPON hearing the counsel the Court made the  
following  
O R D E R**

1. Leave granted.
2. The appeal is allowed in terms of the signed order.
3. Pending application(s), if any, shall stand disposed of.

**(RASHMI DHYANI PANT) (SUDHIR KUMAR SHARMA)  
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)  
(signed order is placed on the file)**